

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1690/2000

New Delhi this the 31st day of August, 2001.

HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)

Shri N.K. Jain,
S/o late Sh. Shiv Charan Lal Jain,
R/o Block R, DDA Flat No.29-G,
Dilshad Garden,
Delhi-110 095. -Applicant

(By Advocate Shri Surinder Singh)

-Versus-

1. Union of India through the
General Manager,
Western Railway,
Church Gate,
Bombay.

2. Sh. S.N. Trivedi,
FA&CAO,
Western Railway,
Church Gate,
Bombay.

-Respondents

(By Advocate Shri Romesh Gautam)

ORDER (ORAL)

The applicant has assailed the action of the respondents whereby he has been not allowed Railway Complimentary Passes. He filed a representation which was not disposed of by the respondents. On the other hand the learned counsel of the respondents states that they have not received the copy of the representation and states that in case the representation is made they would consider it in accordance with the instructions and law. The present OA is disposed of at the admission stage by directing the respondents to consider the OA of the applicant as his representation and dispose it of by passing a detailed and speaking order, taking into consideration the relevant instructions within a period of two months from the date of receipt of a copy of this order. However, if the applicant is still aggrieved, he is at liberty to assail any cause of action in accordance with law. No costs.


(SHANKER RAJU)
Member (J)

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